

[Translation]

Industrial Sickness in Gujarat

*15. SHRI KASHIRAM RANA: Will the PRIME MINISTER be pleased to state:

(a) whether industrial sickness is prevalent in Gujarat on a large scale;

(b) the reasons therefor; and

(c) the details of the guidelines issue and resources being made available to the State Government by the Union Government to remove industrial sickness?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF.P.J. KURIEN): (a) Data on sick industrial units assisted by banks in the country are compiled by the Reserve Bank of India. As per the latest RBI-data, there were 154 non-SSI sick and 6302 SSI sick units in the State of Gujarat, as at the end of September, 1989.

(b) A number of causes, both external and internal, are responsible for industrial sickness. Among the major causes as reported by Banks are marketing problems, financial problems, labour problem, management delicacies, power shortage, demand recession, natural calamities, production problems, etc.

(c) As far as sick non-SSI units are concerned no finance is provided to the State Government by the Union Government. Under the Margin Money Scheme, the Center Government provides funds to the State Government, for revival of the sick SSI units. However no request has been received by the Ministry of Industry from the government of Gujarat to sanction any amount under this scheme since its inception.

[English]

Sanction of Stalls by NDMC

*16. SHRI PIUS TIRKEY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total number of stalls sanctioned to Scheduled Caste, Scheduled Tribe, handicapped and ex-military man by the New Delhi Municipal Committee during each of the last three years, category-wise;

(b) whether any priority is given to war-widows and riot victims;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE FOR URBAN DEVELOPMENT (SHRI M. ARUN-ACHALAM): (a) to (d). Stalls are allocated by NDMC both on commercial basis and as a rehabilitation measure.

2. There is policy of reservation in respect of, stalls allotted on commercial basis for categories belonging to SC/ST only. This reservation quota as been fixed as 12.5%. However, during the last 3 years, no stall has been allocated by the Estate Department to any of the categorise-general or reserved.

3. In pursuance of judgement dated 30th August, 1989 given by the Constitution Bench of the Supreme court of India determining the rights of the hawkers/squatters, the NDMC formulated a policy vide its Resolution No. 28 dated 10th November 1989. As per this policy, the following reservations were fixed for allotment of stalls as a rehabilitation measure:-

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| (1) | General Category | : 60% |
| (2) | SC/ST | : 12% |